

MR. CHAIRMAN : The question is :

“ That this Council do proceed to elect, in such manner as the Chairman may direct, one Member form the Council of States to serve on the Central Advisory Board of Archaeology constituted by the Government of India . ”

The motion was adopted.

COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN, SINHA) : Sir, I move :

That in pursuance of item (xviii) of clause (1) of Statute 8 of the revised Statutes of the Aligarh Muslim University, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the Aligarh Muslim University for a period of five years.

MR. CHAIRMAN : The question is :

That in pursuance of item (xviii) of clause (1) of Statute 8 of the revised Statutes of the Aligarh Muslim University, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the Aligarh Muslim University for a period of five years.

The motion was adopted.

COURT OF THE BANARAS HINDU UNIVERSITY

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I move :

That in pursuance of item (xvii) of clause (1) of Statute 14 of the revised Statutes of the Banaras Hindu University, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the Banaras Hindu University for a period of five years.

MR. CHAIRMAN : The question is :

That in pursuance of item (xvii) of clause (1) of Statute 14 of the revised Statutes of the Banaras Hindu University, this Council do proceed to elect, in such

manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the Banaras Hindu University for a period of five years.

The motion was adopted.

COURT OF THE DELHI UNIVERSITY

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I move :

That in pursuance of item (xvi) of clause (1) of Statute 2 of the revised Statutes of the University of Delhi, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the University of Delhi for a period of five years.

MR. CHAIRMAN : The question is :

That in pursuance of item (xvi) of clause (1) of Statute 2 of the revised Statutes of the University of Delhi, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Court of the University of Delhi for a period of five years.

The motion was adopted.

INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I beg to move :

That this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to sit on the Governing Body of the Indian Council of Medical Research.

MR. CHAIRMAN : The question is :

That this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to sit on the Governing Body of the Indian Council of Medical Research.

The motion was adopted.